

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 585 of 1995.

Monday this the 1st day of May, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

P. Rajan Chettiyar,
Asst.Audit Officer,
Office of the Accountant General,
(Audit), Thiruvananthapuram. ... Applicant

(By Advocate Mr. P.S.Vasavan Pillai)

Vs.

1. The Union of India, represented by the Secretary to Government, Department of Expenditure, Ministry of Finance, New Delhi-110 002.
2. The Comptroller and Auditor General of India, 10-Bahadurshah Zafar Marg, New Delhi-110 007.
3. The Accountant General(Audit) Kerala, Thiruvananthapuram Pin- 695 039. ... Respondents

(By Advocate Mr. James Kurien, ACGSC)

O R D E R

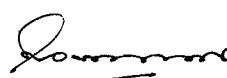
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims arrears of pay for the period 1.4.84 to 23.8.94 consequent on "re-option allowed to be exercised with effect from 1.4.1984." We find that applicant has made A3 representation in this behalf and that it has been pending consideration before second respondent for almost a year. That representation does not seem to have been

considered, though A4 may in a manner of speaking be an answer to the representation. We direct second respondent to consider the representation and pass a reasoned order thereon. This will be done within two months from today without fail.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 1st day of May, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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